

(b) The development work is almost complete and successful trials have recently been witnessed. Few educational orders are being placed on our Ordnance Factory for the production and supply of a particular illuminating ammunition.

(c) The question does not arise.

### Disposal of Pension Cases

5299. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of FINANCE be pleased to state:

What steps Government have taken during the last one year and what steps Government are going to take to ensure speedy disposal of long pending cases (some times pending for decades) and new cases of pension in terms of:—

(i) any scheme and organisation to dispose of the pending cases on a time bound basis;

(ii) any scheme or a body set up for *ad hoc* grants of pension to long pending and new cases of exceptional distress; and

(iii) any scheme or body set up to look into typical cases of delays and harassment in disbursement of pensions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): Detailed instructions exist for timely sanction of pension. In accordance with these instructions, the process to sanction pension is initiated 2 years in advance of the date of retirement of a Govt. servant. A system of monitoring of pension cases also exists to watch instances of delay. No information regarding inordinate delay in sanction of pensions is centrally available. As the number of persons retiring every year is very large, delay

in some cases cannot be wholly eliminated. However, provisional pension is authorised in cases where delay is anticipated.

THE procedure regarding processing of pension cases and disbursement of pension is reviewed from time to time and necessary steps, wherever necessary, are taken to cut out delays. For instance recently, the procedure regarding issue of No Demand Certificate by Directorate of Estate has been further streamlined. To obviate delay in payment of arrears of pension to survivors of deceased pensioners, the Pension Act, 1871 has been amended to provide for nomination by pensioners.

Pension is sanctioned by the respective administrative authorities. There is no scheme or separate organisation to dispose of pending cases. to sanction *ad hoc* pension etc. or to look into delays in sanction of pension.

### Publications by Reserve Bank of India

5300. SHRIMATI GEETA MUKHERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Reserve Bank of India is not publishing its "Finance of Foreign Branches and Foreign Controlled Rupee Companies" after 1972-73, and "India's International investment position" after 31st March 1974;

(b) if so, the reasons; and

(c) whether there are any alternative official studies following the RBI definition of foreign controlled rupee companies?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir. The Reserve Bank of India has not been publishing these studies periodically as they used to in the past.

(b) and (c). As far as the study on outstanding investment data is concerned, attention of the Member is

invited to reply to U.S.Q. No. 4459 dated 6-8-1982. Regarding the study on finances of branches and foreign controlled rupee companies, the study could not be undertaken since all branches were under different stages of indianisation under FERA and it would not have been feasible to undertake a realistic study. However, the RBI continues to publish information on corporate sector finances and these studies cover several aspects of foreign company operations. Further, all companies are statutorily required to publish information regarding imports, remittances, etc., in their annual balance sheets and this could be a valuable source for anyone wishing to assess the impact of operation of foreign companies. The Reserve Bank is expected to resume its studies after the impact of the FERA, 1973 becomes clear.

#### Shortage of International Conference Venues in New Delhi

5301. SHRI R. P. GAIKWAD: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that there is acute shortage of venues for holding international conferences in the capital;

(b) what is the present arrangement for holding world conferences in the capital;

(c) whether it is a fact that more than one international conference cannot take place simultaneously in New Delhi due to inadequate facilities for suitable venues, interpretation, secretariat and press facilities in the capital; and

(d) what proposals are under consideration of Government to remove the present deficiency and help promote tourism so immensely linked with world meets?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSEED ALAM KHAN): (a) No, Sir.

(b) and (c). For international Conferences Vigyan Bhavan is a full-fledged Conference Complex. Besides international Conferences are also held at Ashok Hotel Convention Hall which has simultaneous interpretation arrangement and the other facilities required. Some other five star hotels in the capital also offer facilities for medium and small size conferences, though they do not have simultaneous translation facilities.

(d) With the completion of many hotels in Delhi, substantial additional facilities would be available for holding international conferences in the capital. A proposal is under consideration for making Ashok/Samrat Hotel Complex a full-fledged International Convention Centre with all modern facilities including simultaneous interpretation conference services and other secretarial infrastructure.

The Department of Tourism and Air-India are jointly promoting Convention/Conference traffic to India and Delhi specifically, through their offices abroad. Publicity materials including an audio-visual presentation has also been produced for this purpose.

#### Police Lathi Charge at Ordnance Factory, Bhusawal

5302. SHRI DAYA RAM SHAKYA: Will the Minister of DEFENCE be pleased to state:

(a) whether lathi charge by Police has taken place at ordnance factory Bhusawal on 3 July, 1982 on the workers of the factory, if so, what were demands of the workers; and

(b) total number of workers who received injuries due to Police lathi charge and the number of workers arrested?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir.

The demands of the workers were "boosting of the piece work earnings, exemption from application of the